

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY 400614

JUDGMENT IN TRANSFERRED APPLICATIONS NOS. 155/87; 156/87;  
157/87; 158/87; 159/87.

Shri Pandit T. Bhalerao  
Ramabai Nagar  
Manmad  
Talq. Nandgaon  
Dist. Nashik

Applicant in Tr.No.155/87

Shri Vijay Randas Pawar  
Muktangan Garden  
Manmad  
Talq. Nandgaon  
Dist. Nashik

Applicant in Tr.No.156/87

Shri Sopan E. Bagade  
Deolali  
Dist. Nashik

Applicant in Tr.No.157/87

Shri Bhimrao V. Dhuldhule  
Ramabai Nagar  
Manmad  
Talq. Nandgaon  
Dist. Nashik

Applicant in Tr.No.158/87

Shri Arun Raosrao Mahajan  
Bhusaval  
Dist. Jalgaon

Applicant in Tr.No. 159/87

V/s.

1. General Manager  
Central Railway  
Bombay VT
2. Executive Engineer  
Central Railway  
Track Machine  
Jhansi
3. Assistant Engineer  
Central Railway; Jhansi
4. Chief Foreman(TT)  
Manmad-Nandgaon  
Dist. / Nashik

Respondents

Coram : Hon'ble Vice Chairman B C Gadgil  
Hon'ble Member(A) L H A Rego

ORAL JUDGMENT  
(PER: B C Gadgil, Vice Chairman)

DATED : 5.4.88

These five matters can be disposed of by a short order.

Each of the applicants in these matters has been working as Casual Khalashi with the Central Railway.

The Administration gave a notice to each of them on 19.9.1985 terminating the service on 19.10.1985. This notice was subsequently modified/ altered on 8.10.1985 and the service of each of these applicants was sought to be terminated from 18.12.1985. The applicants, therefore, filed Regular Civil Suit complaining that the contemplated termination is bad and that they have right to continue in service. The Civil Court has passed an order directing the respondents to maintain status quo. Thus each of the applicants continue to be in service up till now.

After the matters were transferred to this Tribunal we have issued notices to the respondents. Mr. S P Upadhyaya, Assistant Engineer, Track Machine, Jhansi as also Mr. C G Panse, Chief Foreman, Track Machine, Manmad are present before us. Each of the applicants is also present. The respondents have informed this Tribunal that the impugned notice has been withdrawn on 26.9.87 by the Department and that they do not intend to act upon that notice of contemplated termination of service. In view of this position the cause of action does not survive and consequently each of these transferred applications is liable to be disposed of as not surviving. Hence, we pass the following order:

ORDER

Transferred applications nos. 155/87; 156/87; 157/87; 158/87; and 159/87 are disposed of as not surviving. No order as to costs. This judgment should be kept in Transferred Application No.155/87. A copy be kept in the remaining applications.

*L H A Rego*  
( L H A Rego )  
Member(A)

*B C Gadgil*  
( B C Gadgil )  
Vice Chairman